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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI, THE 29th January, 1973.

NOTIFICATION
INCOME TAX

No. 275(F.No.404/15/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of the Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:-
Shri T.G. Lalwani, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri M.V. Subramanian under Notification No.161 (F.No.404/232/72-ITCC) dated 21st August, 1972 is cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.275 (F.No.404/15/73-ITCC):

COPY FORWARDED TO:-

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IIS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Government of Maharashtra, Bombay.
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9. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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(M.N. Nambiar)

Under Secretary to the Government of India.

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